

# राजपत्र, हिमाचल प्रदेश हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 17 जुलाई, 2025 / 26 आषाढ़, 1947

हिमाचल प्रदेश सरकार

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 22nd May, 2025

No. HHC/GAZ/14-389/2019.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 05 days commuted leave *w.e.f.* 29-04-2025 to 03-05-2025 with permission to  $81-\overline{\sqrt{10}}/2025-17-07-2025$  (3911)

suffix 04-05-2025 (being Sunday), in favour of Sh. Anshul Malik, Civil Judge-*cum*-JMFC, Shillai, H.P.

Certified that Sh. Anshul Malik had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Anshul Malik would have continued to hold the post of the Civil Judge-*cum*-JMFC, Shillai, but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 23rd May, 2025

**No. HHC/Estt. 3(1048)/2020.**—12 days earned leave on and with effect from 26-05-2025 to 06-06-2025 with permission to prefix Sunday falling on 25-05-2025 and suffix gazetted holiday & Sunday falling on 07-06-2025 & 08-06-2025, is hereby sanctioned in favour of Shri Gangesh Sood, Assistant Registrar of this Registry.

Certified that Shri Gangesh Sood is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Gangesh Sood would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 22nd May, 2025

**No. HHC/GAZ/14-366/2015.**—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 10 days earned leave *w.e.f.* 11-07-2024 to 20-07-2024 with permission to suffix Sunday falling on 21-07-2024 and further 04 days' commuted leave *w.e.f.* 14-10-2024 to 17-10-

2024 in favour of Sh. Vishal Tiwari, the then Civil Judge-*cum*-JMFC, Ani, presently posted as Civil Judge-*cum*-JMFC (II), Paonta Sahib.

Certified that Sh. Vishal Tiwari had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Vishal Tiwari, would have continued to hold the post of Civil Judge*cum*-JMFC, and, but for his proceeding on leave for the above period.

> By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

#### Shimla, the 22nd May, 2025

No. HHC/Admn. 6 (23)/74-XVI—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-JMFC, Nahan, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Rajgarh and also the Controlling Officer for the purpose of salary, T.A. *etc.* in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014—Administration of Justice" with immediate effect till the joining of Presiding Officer of said court.

By order, Sd/-*Registrar General.* 

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

#### Shimla, the 22nd May, 2025

No. HHC/Admn. 6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-*cum*-ACJM-I, Sundernagar as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Court No. 2, Sundernagar and also the Controlling Officer for the purpose of salary, T.A. *etc.* in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014—Administration of Justice" with immediate effect till the posting/joining of new Presiding Officer in the said Court.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

#### Shimla, the 24th May, 2025

**No. HHC/Admn. 6(23)/74-XVII.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-JMFC, Baijnath as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Jaisinghpur and also the Controlling Officer for the purpose of salary, T.A. *etc.* in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014—Administration of Justice" during the earned leave period of Ms. Nikita Tahim, Civil Judge-*cum*-JMFC, Jaisinghpur *w.e.f.* 26-05-2025 to 06-06-2025 with the permission to prefix Sunday falling on 25-05-2025 and Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025, respectively or till she returns from leave.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### NOTIFICATION

#### Shimla, the 24th May, 2025

**No. HHC/GAZ/14-381/2017.**—Hon'ble the Chief Justice has been pleased to grant 12 days earned leave *w.e.f.* 26-05-2025 to 06-06-2025 with permission to prefix Sunday falling on 25-05-2025 and suffix Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025 respectively in favour of Ms. Nikita Tahim, Civil Judge-*cum*-JMFC, Jaisinghpur.

Certified that Ms. Nikita Tahim is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Nikita Tahim would continue to hold the post of Civil Judge-*cum*-JMFC, Jaisinghpur, but for her proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Dated, the 28th May, 2025

No. HHC/Estt. 3(506)/2000-I.—12 days earned leave on and w.e.f. 02-06-2025 to 13-06-2025 with permission to prefix Sunday falling on 01-06-2025 and suffix Second Saturday and

Sunday falling on 14th & 15th June, 2025 is hereby sanctioned in favour of Shri Subhash Chauhan, Additional Registrar of this Registry.

Certified that Shri Subhash Chauhan is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Subhash Chauhan would have continued to officiate the same post of Additional Registrar but for his proceeding on leave.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Dated, the 28th May, 2025

**No. HHC/Estt.3(614)/2008.**—05 days earned leave with effect from 13-05-2025 to 17-05-2025 with permission to suffix Sunday on 18-05-2025 is hereby sanctioned, *ex-post-facto*, in favour of Shri Rajeev Kumar Verma, Secretary of this Registry.

Certified that Shri Rajeev Kumar Verma has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Rajeev Kumar Verma would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 29th May, 2025

**No. HHC/GAZ/14-399/2019.**—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 04 days earned leave *w.e.f.* 02-09-2024 to 05-09-2024 in favour of Sh. P.C. Rana, the then Additional District and Sessions Judge, Paonta Sahib presently posted as District and Sessions Judge, Kullu, H.P.

Certified that Sh. P.C. Rana had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. P.C. Rana would have continued to hold the post of Additional District and Sessions Judge, Paonta Sahib, H.P., but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Dated, the 29th May, 2025

**No. HHC/Estt. 3(517)/2001-I.**—05 days commuted leave *w.e.f.* 05-05-2025 to 09-05-2025 with permission to suffix second Saturday, Sunday and Gazetted holiday from 10th to 12th May, 2025 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Mamta Rao, Secretary of this Registry.

Certified that Smt. Mamta Rao has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Mamta Rao would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-265/03-II.**—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 15 days' earned leave *w.e.f.* 07-09-2024 to 21-09-2024 with permission to suffix Sunday fell on 22-09-2024 in favour of Dr. Abira Basu, Additional District and Sessions Judge, Sarkaghat, H.P.

Certified that Dr. Abira Basu had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Dr. Abira Basu would have continued to hold the post of Additional District and Sessions Judge, Sarkaghat, H.P., but for her proceeding on leave for the above period.

By order, Sd/-Registrar General.

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## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

#### Shimla, the 30th May, 2025

**No. HHC/GAZ/14-375/2016.**—Hon'ble the Chief Justice has been pleased to grant 08 days earned leave *w.e.f.* 30-05-2025 to 06-06-2025 with permission to suffix Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025 in favour of Smt. Vibhuti Bahuguna, Civil Judge-*cum*-JMFC (III), Shimla, H.P.

Certified that Smt. Vibhuti Bahuguna is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Vibhuti Bahuguna would have continued to hold the post of Civil Judge-*cum*-JMFC (III), Shimla, H.P., but for her proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

#### Shimla, the 19th May, 2025

**HHC/GAZ/14-306/09.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 07 days commuted leave *w.e.f.* 24-07-2024 to 30-07-2024 in favour of Ms. Neha Dahiya, the then Senior Civil Judge-*cum*-CJM, Sirmaur at Nahan, presently posted as Additional District and Sessions Judge, FTSC (Rape/POCSO), Kinnaur at Rampur Bushahr.

Certified that Ms. Neha Dahiya had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Neha Dahiya would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Sirmaur at Nahan, but for her proceeding on leave for the above period.

By order, Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-393/2019.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 02 days commuted leave for 18-02-2025 and 19-02-2025 in favour of Dr. Yudh Veer Singh, Civil Judge-*cum*-JMFC-I, Sarkaghat, H.P.

Certified that Dr. Yudh Veer Singh has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Dr. Yudh Veer Singh would have continued to hold the post of Civil Judge-*cum*-JMFC-I, Sarkaghat, H.P., but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

## NOTIFICATION

#### Shimla, the 30th May, 2025

No. HHC/GAZ/14-353/2015-I.—Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 03 days commuted leave *w.e.f.* 11-11-2024 to 13-11-2024 with permission to prefix Second Saturday & Sunday fell on 09-11-2024 and 10-11-2024 in favour of Sh. Prateek Gupta, the then Civil Judge-*cum*-JMFC, Chachiot at Gohar, presently posted as Secretary, District Legal Services Authority, Bilaspur, H.P.

Certified that Sh. Prateek Gupta has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Prateek Gupta would have continued to hold the post of Civil Judge*cum*-JMFC, Chachiot at Gohar, H.P., but for his proceeding on leave for the above period.

> By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-311/10-I.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 03 days commuted leave *w.e.f.* 09-04-2025 to 11-04-2025 in favour of Sh. Kapil Sharma, Additional District and Sessions Judge, Paonta Sahib, H.P.

Certified that Sh. Kapil Sharma had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Kapil Sharma would have continued to hold the post of Additional District and Sessions Judge, Paonta Sahib, H.P., but for his proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-391/2019.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 02 days' commuted leave for 31-08-2024 & 01-09-2024 in favour of Ms. Eeshani Sharma, Civil Judge-*cum*-JMFC, Arki, H.P.

Certified that Ms. Eeshani Sharma has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Eeshani Sharma would have continued to hold the post of Civil Judge-*cum*-JMFC, Arki, H.P., but for her proceeding on leave for the above period.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-361/2015.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 05 days commuted leave *w.e.f.* 18-12-2024 to 22-12-2024; 01 day's earned leave for 26-12-2024 and 03 days commuted leave *w.e.f.* 07-05-2025 to 09-05-2025 in favour of Ms. Sonal Sharma, Sr. Civil Judge-*cum*-ACJM-I, Solan, H.P.

Certified that Ms. Sonal Sharma has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Sonal Sharma would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM-I, Solan, H.P., but for her proceeding on leave for the above period.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

#### NOTIFICATION

#### Shimla, the 30th May, 2025

**No. HHC/GAZ/14-420/2022.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 17 days commuted leave *w.e.f.* 06-12-2024 to 22-12-2024 and further 14 days commuted leave *w.e.f.* 03-01-2025 to 16-01-2025 in favour of Ms. Sonia Gupta, Civil Judge-*cum*-JMFC, Bilaspur, H.P.

Certified that Ms. Sonia Gupta has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Sonia Gupta would have continued to hold the post of Civil Judge*cum*-JMFC, Bilaspur, H.P., but for her proceeding on leave for the above period.

> By order, Sd/-Registrar General.

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### NOTIFICATION

#### Shimla, the 30th May, 2025

No. HHC/GAZ/14-331/2013.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 03 days' commuted leave *w.e.f.* 18-11-2024 to 20-11-2024 and further 07 days commuted leave *w.e.f.* 02-12-2024 to 08-12-2024 in favour of Ms. Madhvi Singh, Sr. Civil Judge-*cum*-ACJM-I, Sundernagar, H.P.

Certified that Ms. Madhvi Singh has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Madhvi Singh would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM-I, Sundernagar, H.P., but for her proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 30th May, 2025

No. HHC/GAZ/14-353/2015-I.—Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 03 days commuted leave *w.e.f.* 11-11-2024 to 13-11-2024 with permission to

prefix Second Saturday & Sunday fell on 09-11-2024 and 10-11-2024 in favour of Sh. Prateek Gupta, the then Civil Judge-*cum*-JMFC, Chachiot at Gohar, presently posted as Secretary, District Legal Services Authority, Bilaspur, H.P.

Certified that Sh. Prateek Gupta has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Prateek Gupta would have continued to hold the post of Civil Judge*cum*-JMFC, Chachiot at Gohar, H.P., but for his proceeding on leave for the above period.

> By order, Sd/-*Registrar General.*

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

# NOTIFICATION

Shirnla, the 30th May, 2025

**No. HHC/Admn. 6 (2'3)/74-XVI.**—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMFC (V), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Courts of Civil Judge-*cum*-JMFC (III), Shimla & Civil Judge-*cum*-JMFC (Vu), Shimla and also the Controlling Officer for the purpose of salary, T.A. *etc.* in respect of Class II to IV establishments attached to the aforesaid Courts under Major Head "2014-Administration of Justice" during the earned leave period of Smt. Vibhuti Bahuguna, Civil Judge-*cum*-JMFC (III), Shimla, H.P. *w.e.f.* 30-05-2025 to 06-06-2025 with permission to suffix Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025 or till she returns from leave.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-385/2018.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 02 days commuted leave for 03-10-2024 & 04-10-2024 and 07 days commuted leave *w.e.f.* 10-03-2025 to 16-03-2025 in favour of Smt. Swati Barwal, Civil Judge*-cum*-JMFC (II), Ghumawin, H.P.

Certified that Smt. Swati Barwal had joined the same post and at the same staion from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Swati Barwal would have continued to hold the post of Civil Judge*cum*-JMFC (II), Ghumarwin, H.P., but for her proceeding on leave for the above period.

> By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Dated, the 31st May, 2025

**No. HHC/Estt. 3(649)/2009.**—05 days earned leave on and with effect from 09-06-2025 to 13-06-2025 with permission to prefix gazetted holiday & Sunday falling on 07-06-2025 & 08-06-2025 and suffix second Saturday & Sunday falling on 14-06-2025 & 15-06-2025, is hereby sanctioned in favour of Shri Pritam Singh Thakur, Court Secretary of this Registry.

Certified that Shri Pritam Singh Thakur, is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Pritam Singh Thakur would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 30th May, 2025

**No. HHC/GAZ/14-364/2015.**—Hon'ble the Chief Justice has been pleased to grant 08 days earned leave *w.e.f.* 30-05-2025 to 06-06-2025 with permission to suffix Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025 in favour of Sh. Ekansh Kapil, Sr. Civil Judge-*cum*-ACJM (II), Shimla, H.P.

Certified that Sh. Ekansh Kapil is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Ekansh Kapil would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM (II), Shimla, H.P., but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

## NOTIFICATION

Shimla, the 30th May, 2025

No. HHC/GAZ/14-290/06-II.—Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 20 days commuted leave *w.e.f.* 04-07-2024 to 23-07-2024 and further 06 days' earned leave *w.e.f.* 24-07-2024 to 29-07-2024 in favour of Sh. Sidharth Sarpal, the then Sr. Civil Judge-*cum*-CJM, Mandi, presently posted as Additional District and Sessions Judge, Fast Track Special Court (POCSO), Mandi, H.P.

Certified that Sh. Sidharth Sarpal had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Sidharth Sarpal would have continued to hold the post of Sr. Civil Judge-*cum*-CJM, Mandi, H.P., but for his proceeding on leave for the above period-

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 30th May, 2025

No. HHC/GAZ/14-368/2015.—Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 13 days' earned leave *w.e.f.* 21-04-2025 to 03-05-2025 with permission to affix Sundays fell on 20-04-2025 and 04-05-2025, respectively in favour of Sh. Ashok Kumar, Civil Judge-*cum*-JMFC, Palampur, H.P.

Certified that Sh. Ashok Kumar has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Ashok Kumar would have continued to hold the post of Civil Judge*cum*-JMFC, Palampur, H.P., but for his proceeding on leave for the above period.

> By order, Sd/-Registrar General.

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#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 30th May, 2025

No. HHC/GAZ/14-362/2015.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 03 days' commuted leave *w.e.f.* 08-01-2025 to 10-01-2025 with permission to Suffix Second Saturday & Sunday fell on 11-01-2025 and 12-01-2025 in favour of Ms. Deepali Gambhir, the then Sr. Civil Judge-*cum*-ACJM-II, Nurpur, presently posted as Sr. Civil Judge-*cum*-ACJM-I, Nurpur, H.P.

Certified that Ms. Deepali Gambhir has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms- Deepali Gambhir would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM-II, Nurpur, H.P., but for her proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla the 30th May, 2025

No. HHC/Admn. 6 (23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMFC (IV), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Court of Sr. Civil Judge-*cum*-ACJM (II), Shimla and also the Controlling Officer for the purpose of salary, T.A. *etc.* in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014—Administration of Justice" during the earned leave period of Sh. Ekansh Kapil, Sr. Civil Judge-*cum*-ACJM (II), Shimla, H.P. *w.e.f.* 30-05-2025 to 06-06-2025 with permission to suffix Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025 or till he returns from leave.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

# NOTIFICATION

Shimla the 30th May, 2025

No. HHC/GAZ/14-405/2020.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 02 days commuted leave for 08-01-2025 & 09-01-2025 in favour of Smt.

Anulekha Tanwar, the then Civil Judge-*cum*-JMFC (IV), Hamirpur presently posted as Civil Judge-*cum*-JMFC (III), Una, H.P.

Certified that Smt. Anulekha Tanwar had joined the same post and at the same station from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Anulekha Tanwar would have continued to hold the post of Civil Judge-*cum*-JMFC (IV), Hamirpur, H.P., but for her proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 31st May, 2025

No. HHC/GAZ/14-404/2020.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 04 days' commuted leave *w.e.f.* 05-01-2025 to 08-0 1-2025 in favour of Sh. Shavik Ghai, the then Civil Judge-*cum*-JMFC-III, Hamirpur, presently posted as Civil Judge-*cum*-JMFC-II, Una, H.P.

Certified that Sh. Shavik Ghai has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Shavik Ghai would have continued to hold the post of Civil Judge*cum*-JMFC-III, Hamirpur, H.P., but for his proceeding on leave for the above period.

> By order, Sd/-*Registrar General.*

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 31st May, 2025

No. HHC/GAZ/14-343/2014.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 05 days commuted leave *w.e.f.* 02-01-2025 to 06-01-2025 in favour of Sh. Baljeet, the then Sr. Civil Judge-*cum*-ACJM, Nurpur presently posted as Sr. Civil Judge-*cum*-ACJM, Rampur Bushahr, H.P.

Certified that Sh. Baljeet had joined the same post and at the same station from where he had proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Baljeet would have continued to hold the post of Sr. Civil Judgecum-ACJM, Nurpur, H.P., but for his proceeding on leave for the above period.

> By order, Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

#### Shimla, the 2nd June, 2025

**No. HHC/GAZ/14-409/2020.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 03 days commuted leave *w.e.f.* 18-07-2024 to 20-07-2024 with permission to suffix Sunday fell on 21-07-2024 in favour of Ms. Sharuti Bansal, Civil Judge-*cum*-JMFC, Chopal, H.P.

Certified that Ms. Sharuti Bansal had joined the same post and at the same station from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Sharuti Bansal would have continued to hold the post of Civil Judge-*cum*-JMFC, Chopal, H.P., but for her proceeding on leave for the above period.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Dated, the 2nd June, 2025

**No. HHC/Estt. 3(516)/2001-I.**—05 days earned leave on and with effect from 09-06-2025 to 13-06-2025 with permission to prefix Gazetted holiday and Sunday falling on 7th & 8th June, 2025 and suffix second Saturday and Sunday falling on 14th & 15th June, 2025 is hereby sanctioned in favour of Shri Tilak Raj Sharma, Court Master of this Registry.

Certified that Shri Tilak Raj Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Tilak Raj Sharma would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

# NOTIFICATION

# Dated, the 2nd June, 2025

**No. HHCI Estt. 3(726)/2010.**—10 days earned leave on and with effect from 09-06-2025 to 18-06-2025 with permission to prefix Gazetted holiday and Sunday falling on 7th & 8th June, 2025 is hereby sanctioned in favour of Smt. Hem Lata, Secretary of this Registry.

Certified that Smt. Hem Lata is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Hem Lata would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 2nd June, 2025

**No. HHC/GAZ/ 14-252/2002-I.**—Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 01 day earned leave for 03-12-2024 in favour of Sh.Vivek Sharma, the then District and Sessions Judge (Leave/Training Reserve), High Court of H.P. presently posted as Principal Judge, Family Court, Shimla, H.P.

Certified that Sh. Vivek Sharma had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Vivek Sharma would have continued to hold the post of District and Sessions Judge (Leave/Training Reserve), High Court of H.P., but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Dated, the 2nd June, 2025

**No. HHC/Estt-3(552)/2004-I.**—10 days earned leave on and with effect from 09-06-2025 to 18-06-2025 with permission to prefix Gazetted holiday and Sunday falling on 7th & 8th June, 2025 is hereby sanctioned in favour of Smt. Vandna Sharma, Secretary of this Registry.

Certified that Smt. Vandna Sharma is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Vandna Sharma would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Dated, the 2nd June, 2025

**No. HHC/Estt. 3(762)/2010.**—05 days earned leave on and with effect from 09-06-2025 to 13-06-2025 with permission to prefix Gazetted holiday and Sunday falling on 7th & 8th June, 2025 and suffix second Saturday and Sunday falling on 14th & 15th June, 2025 is hereby sanctioned in favour of Smt. Priti Sharma, Secretary of this Registry.

Certified that Smt. Priti Sharma is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

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Certified that Smt. Priti Sharma would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order, Sd/-*Registrar General.* 

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

## NOTIFICATION

Shimla, the 3rd June, 2025

**No. HHC/GAZ/14-324/2011.**—Hon'ble the Chief Justice has been pleased to grant 18 days earned leave *w.e.f.* 02-06-2025 to 19-06-2025 with permission to prefix Sunday falling on 01-06-2025 in favour of Sh. Vishal Bhamnotra, Sr. Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo, H.P.

Certified that Sh. Vishal Bhamnotra is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Vishal Bhamnotra would have continued to hold the post of Sr. Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo, H.P., but for his proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 3rd June, 2025

**No. HHC/Admn. 6 (23)**/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-ACJM, Rampur Bushahr, H.P. as Drawing and Disbursing Officer in respect of the Court of Sr. Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo and also the Controlling Officer for the purpose of salary, T.A. *etc.* in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014-Administration of Justice" during the earned leave period of Sh. Vishal Bhamnotra Sr. Civil Judge-*cum*-CJM, Kinnaur at Reckong Peo, H.P. *w.e.f.* 02-06-2025 to 19-06-2025 with permission to prefix Sunday falling on 01-06-2025 or till he returns from leave.

By order, Sd/-Registrar General.

#### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 3rd June, 2025

**No. HHC/GAZ/1-15/73-V.**—In partial modification to this Registry Notification No. HHC/GAZ/1-15/73-V-2655-71, dated 23/24-01-2025, Super Time Scale of Rs. 199100—224100, is granted to Sh. Prem Pal Ranta, District and Sessions Judge (Retired) *w.e.f.* **02-06-2023** instead of 01-03-2023 and he shall be called as **"Super Time Scale District Judge".** 

By order, Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### NOTIFICATION

Shimla, the 5th June, 2025

**No. HHC/GAZ/14-313/2010.**—Hon'ble the Chief Justice has been pleased to grant 06 days' earned leave *w.e.f.* 16-06-2025 to 21-06-2025 with permission to prefix 2nd Saturday and Sunday falling on 14-06-2025 and 15-06-2025 and to suffix Sunday and Local holiday falling on 22-06-2025 and 23-06-2025 in favour of Ms. Divya Jyoti Patial, Senior Civil Judge-*cum*-CJM, Solan.

Certified that Ms. Divya Jyoti Patial is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Divya Jyoti Patial would continue to hold the post of Senior Civil Judge-*cum*-CJM, Solan, but for her proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 4th June, 2025

**No. HHC/EStt. 3(761)/2010.**—10 days earned leave on and with effect from 09-06-2025 to 18-06-2025 with permission to prefix Gazetted holiday and Sunday falling on 7th & 8th June, 2025 is hereby sanctioned in favour of Shri Chaman Lal Sharma, Court Master of this Registry.

Certified that Shri Chaman Lal Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Chaman Lal Sharma would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

## Shimla, the 4th June, 2025

**No. HHC/GAZ/14-220/96-II.**—Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 13 days earned leave *w.e.f.* 19-09-2024 to 01-10-2024 in favour of Sh. Bhupesh Sharma, the then District and Sessions Judge, Shimla presently posted as Registrar General, High Court of H.P., Shimla.

Certified that Sh. Bhupesh Sharma had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Bhupesh Sharma would have continued to hold the post of District and Sessions Judge, Shimla but for his proceeding on leave for the above period.

By order, Sd/-*Registrar General.* 

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

# NOTIFICATION

Shimla, the 5th June, 2025

**No. HHC/GAZ/14-322/2011-I.**—Hon'ble the Chief Justice has been pleased to grant 05 days' earned leave *w.e.f.* 09-06-2025 to 13-06-2025 with permission to prefix Gazetted holiday and Sunday falling on 07-06-2025 and 08-06-2025 and suffix 2nd Saturday and Sunday falling on 14-06-2025 and 15-06-2025 in favour of Ms. Manisha Goyal, Senior Civil Judge-*cum*-CJM, Mandi.

Certified that Ms. Manisha Goyal is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Manisha Goyal would continue to hold the post of Senior Civil Judge-*cum*-CJM, Mandi, but for her proceeding on leave for the above period.

By order, Sd/-Registrar General.

# **CORRECTION OF NAME**

I, Kaku Kumar s/o Sh. Shayam Sukh, r/o Village Tangnu, Tehsil Chirgaon, District Shimla (H.P.) declare that my son's name in his Aadhar Card has wrongly entered as Vinod Kumar, whereas his correct name is Devinder Singh. All concerned note it.

KAKU KUMAR s/o Sh. Shayam Sukh, r/o Village Tangnu, Tehsil Chirgaon, District Shimla (H.P.).

# **CHANGE OF NAME**

I, Jaibanti Devi w/o Late Sh. Mast Ram, r/o Village Janed, P.O. Marathu, Tehsil Sadar, District Mandi (H.P.) declare that I have changed my name from Jaiwanti (Previous Name) to Jaibanti Devi (New Name). All concerned please may note.

JAIBANTI DEVI w/o Late Sh. Mast Ram, r/o Village Janed, P.O. Marathu, Tehsil Sadar, District Mandi (H.P.).

# **CORRECTION OF NAME**

I, Prabasini Pradhan, V.P.O. Talai, Tehsil Jhandutta, District Bilaspur (H.P.) declare that in my Aadhar Card my name is wrongly recorded as Mariyam Begum. My correct name is Prabasini Pradhan. All concerned note it .

PRABASINI PRADHAN V.P.O. Talai, Tehsil Jhandutta, District Bilaspur (H.P.).

# **CORRECTION OF NAME**

I, Pushpa Devi w/o Sh. Sanjeev Kumar, Village Brandli, P.O. Narain, Tehsil Rampur, District Shimla (H.P.) decare that my daughter's name is Annya in the Aadhar Card, whereas in the Panchayat records it is Ananya. The name Ananya should be corrected.

PUSHPA DEVI w/o Sh. Sanjeev Kumar, Village Brandli, P.O. Narain, Tehsil Rampur, District Shimla (H.P.).

## **CORRECTION OF NAME**

I, Alpana Aggarwal w/o Sh. Murli Manohar, r/o Sarahan Kalan, P.O. Sarahan, District Sirmaur (H.P.) declare that my name in various documents of my minor son Anubhav Gupta is wrongly entered as Alpana instead of my correct name Alpana Aggarwal. All concerned note it.

ALPANA AGGARWAL w/o Sh. Murli Manohar, r/o Sarahan Kalan, P.O. Sarahan, District Sirmaur (H.P.).

# **CHANGE OF NAME**

I, Kaushalya Devi w/o Sh. Pawan Kumar, r/o Village Nalag, P.O. Bhararighat, Tehsil Arki, District Solan (H.P.) declare that my name Ritu Kumari is wrongly entered in my Aadhar Card. Whereas in other government documents, my name is recorded as Kaushalya Devi. My correct name is Kaushalya Devi. I want to change my name from Ritu Kumari to Kaushalya Devi in my Aadhar Card and other related documents. All concerned please may note.

KAUSHALYA DEVI w/o Sh. Pawan Kumar, r/o Village Nalag, P.O. Bhararighat, Tehsil Arki, District Solan (H.P.).

# **CORRECTION OF NAME**

I, Suggan Lal s/o Sh. Rama Kant, r/o Ravi Niwas, Dev Nagar Kasumpti, Shimla-9, Tehsil & District Shimla (H.P.) declare that in my Aadhar Card my name is wrongly entered as Ravi Kumar which should be corrected as Suggan Lal. Please correct this.

SUGGAN LAL s/o Sh. Rama Kant, r/o Ravi Niwas, Dev Nagar Kasumpti, Shimla-9, Tehsil & District Shimla (H.P.).

# **CORRECTION OF NAME**

I, Amita Devi w/o Sh. Surinder Pal, r/o Village Kuthan, P.O. & Tehsil Khundian, District Kangra (H.P.) declare that my name in my Aadhar Card is wrongly entered as Kamlesh Kumari. Whereas my correct name is Amita Devi. Concerned please note.

AMITA DEVI w/o Sh. Surinder Pal, r/o Village Kuthan, P.O. & Tehsil Khundian, District Kangra (H.P.).

# **CORRECTION OF NAME**

I, Kala Devi *alias* Kalawati w/o Sh. Prem Singh, r/o Village Karab Bagna, P.O. Habban, Tehsil Rajgarh, District Sirmaur (H.P.) declare that my name is wrongly entered as Kalawati in Aadhar Card bearing No. 8433 2907 6289. Now I intend to correct my name as Kala Devi in my Aadhar Card. All concerned note it.

KALA DEVI alias KALAWATI w/o Sh. Prem Singh, r/o Village Karab Bagna, P.O. Habban, Tehsil Rajgarh, District Sirmaur (H.P.).

# **CHANGE OF NAME**

I, Anmol Chandel, V.P.O. Malyawar, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that in my educational & panchayat records my name is recorded as Anmol in place of Anmol Chandel. My correct name is Anmol Chandel. All concerned note.

ANMOL CHANDEL V.P.O. Malyawar, Tehsil Ghumarwin, District Bilaspur (H.P.).

# **CHANGE OF NAME**

I, Ram Pal Dhanta s/o Sh. Nagru Ram, r/o Village Diuchi, P.O. Larot, Tehsil Chirgaon, District Shimla (H.P.) declare that I have changed my son's name from Mannat (Previous Name) to Mridul Dhanta (New Name). All concerned please may note.

RAM PAL DHANTA s/o Sh. Nagru Ram, r/o Village Diuchi, P.O. Larot, Tehsil Chirgaon, District Shimla (H.P.).

# **CHANGE OF NAME**

I, Pal Singh s/o Sh. Lal Singh, r/o P.O. Narkanda, Tehsil Kumarsain, Shimla (H.P.)-171213, age about 49 years, do hereby solemnly affirm and declare that my name is currently recorded as Pal Singh without surname in all my official records/Aadhar Card. That from now onwards, I shall be known as Pal Singh Pun for all purposes.

PAL SINGH s/o Sh. Lal Singh, r/o P.O. Narkanda, Tehsil Kumarsain, Shimla (H.P.).

# **CHANGE OF NAME**

I, Om Prakash s/o Sh. Chand Ram, r/o Village Kalehri, P.O. Bhaderwar, Sub-Tehsil Bhadrota, Tehsil Sarkaghat, District Mandi (H.P.) declare that in my National Pension System of permanent retirement account number 500040006759 my and my father's name is entered as Omi Nand s/o Sharma Chand Ram and in other documents entered as Om Prakash s/o Chand Ram. Both names are one and the same person. All concerned please may note.

OM PRAKASH s/o Sh. Chand Ram, r/o Village Kalehri, P.O. Bhaderwar, Sub-Tehsil Bhadrota, Tehsil Sarkaghat, District Mandi (H.P.).

#### Office of the Executive Magistrate-cum- Tehsildar, Jawali, District Kangra (H.P.)

Service No. 880030334, Rank ASI/GD, Name Mohan Singh, Unit 25 Bn ITBP s/o Late Sh. Kamal Singh, r/o Village Mawa, P.O. Darkati, Tehsil Jawali, District Kangra (H.P.) . . Applicant.

V/s

General Public

Subject.— Application for correction of his wife name & date of birth in his service record.

Service No. 880030334, Rank ASI/GD, Name Mohan Singh, Unit 25 Bn ITBP s/o Late Sh. Kamal Singh, r/o Village Mawa, P.O. Darkati, Tehsil Jawali, District Kangra (H.P.) has submitted an application in this office for publication in the H.P. Gazette regarding the correction of his wife name & date of birth in his service record.

The applicant has submitted in his application that the correct name of his wife is Suraksha Devi and her date of birth is 07-05-1969 as mentioned in her Aadhar Card, PAN Card, School Record etc. but the name of his wife is mentioned as Niti Jaryal and her date of birth is nentioned as 19-11-1969 in the service record of applicant. The applicant wants to correct the name of his wife

. . Respondent.

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as Suraksha Devi instead of Niti Jaryal and date of birth of his wife as 07-05-1969 instead of 19-11-1969. In supporting to the above facts, the applicant has attached an affidavit, Copy of Aadhar Card No. 6403 2286 0523, Birth Certificate having registration No. B202502004520000001, date 25-02-2025, School Leaving certificate file having file No. 197, date 19-04-2023 issued by the Head Teacher, GPS Katora, Edu. Block Nagrota Surian.

Therefore the general public is hereby informed through this notice that any person having any objection regarding correction of name and date of birth mentioned abobe, may submit their objection inwriting within 30 days from the date of publication of this notice in the official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this office on 10th day of July, 2025. Seal.

-/Sd/-Executive Magistrate-cum- Tehsildar, Jawali, District Kangra (H.P.)